

**CC No. 1169/2017**

**Rohit Vs. Pradeep Goel**

**31.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present:       None.

The matter was lastly listed on 12.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for further proceedings. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of parties, therefore, matter stands adjourned for purpose fixed on 27.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**31.08.2020**

**SC No. 28190/2016**

**FIR No:143/2010**

**PS Lahori Gate**

**State Vs. Sikander Mirza & ors.**

**31.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused were on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 17.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 28.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**31.08.2020**

**SC No. 730/2017**

**FIR No: 175/2017**

**PS Sadar Bazar**

**State Vs. Firoz Khan**

**31.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Firoz Khan is on bail but he is not present today.

The matter was lastly listed on 13.02.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 24.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**31.08.2020**

**SC No. 891/2018**

**FIR No:87/2018**

**PS Gulabi Bagh**

**State Vs. Sunder & anr.**

**31.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

Accused Sunder and Ajay @ Chelwa not produced from J.C.

The matter was lastly listed on 07.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for prosecution evidence. Evidence is not to be recorded as per directions of Hon'ble High Court in view of restricted functioning of the District Courts due to current 'Pandemic'. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 23.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**31.08.2020**

**SC No. 27489/2016**

**FIR No: 118/2010**

**PS Roop Nagar**

**State Vs. Rajeev Brijwasi @ Tinku & ors.**

**31.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Pawan Kumar, Ld. APP for the State.

All accused on bail prior to lockdown period but they are not present today.

The matter was lastly listed on 12.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for recording statement of accused U/s 313 of Cr. P.C. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. Since none is present on behalf of accused, therefore, matter stands adjourned for purpose fixed on 27.11.2020.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**31.08.2020**

CA No. 245/2019

Rakesh @ Rajesh Vs. State

31.08.2020

Through video conferencing

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**Physical functioning of District Courts has been suspended in terms of Order No. 322/RG/DHC/2020 dated 15.08.2020 of Hon'ble High Court.**

Present: Sh. Samarth Bhutani, Ld. Legal Aid Counsel for appellant.  
Sh. Pawan Kumar, Ld. APP for the State/respondent.

The matter was lastly listed on 11.03.2020 prior to suspension of physical functioning of district courts. However, thereafter, matter could not be taken up due to suspension of work in terms of various office orders issued by Hon'ble High Court. The last of such Order No. 322/RG/DHC/2020 has been issued by Ld. Registrar General, Delhi High Court on 15.08.2020 thereby extending the suspension of physical functioning of courts till 31.08.2020 and directing to take up all the matters (except where evidence is to be recorded) through VC.

Previously, the matter was fixed for arguments on appeal. No adverse order is being passed due to restricted functioning of courts in view of current situation of 'pandemic' and in view of office order no.322/RG/DHC/2020 dated 15.08.2020 of Ld. Registrar General, Delhi High Court. The matter stands adjourned for purpose fixed on 19.10.2020.

(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
31.08.2020

**FIR No: 121/18 and FIR No. 194/18**

**PS Sarai Rohilla**

**U/s 411/379/328/34 IPC**

**State Vs. Irfan Khan**

**31.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**These are two separate applications for extension of interim bail filed by the accused/applicant.**

Present: Sh. Pawan Kumar, Ld. APP for the State.  
Sh. M.S. Khan, Ld. Counsel for applicant.

The applicant is seeking extension of interim bail, granted to him vide order dated 18.05.2020 by Ld. ASJ (on duty) in view of guidelines laid down by High Powered Committee.

However, in terms of the directions dated 24.08.2020 of Hon'ble High Court in **W.P.(C) 3037/2020, Court on its own motion Vs. Govt. of NCT of Delhi & anr**, the interim bail of all such applicants have already been extended by Hon'ble High Court vide a common order till 31.10.2020. Therefore, there is no requirement of filing the present application.

The application stands disposed off accordingly.

Copy of this order be sent to concerned Jail Superintendent for information.

**(Naveen Kumar Kashyap)**  
**Link Judge/ASJ-04, Central District**  
**Tis Hazari Courts, Delhi**  
**31.08.2020**

**FIR No: 1195/15**

**PS Kotwali**

**U/s 458/380/186/353/307 IPC**

**State Vs. Sunil @ Rajkumar**

**31.08.2020**

**Through video conferencing**

**Ld. Presiding Officer is under quarantine due to COVID, therefore, matter has been put up before me.**

**This is application for grant of regular bail filed by the accused/applicant through Jail Superintendent concerned through Legal Aid.**

**Present: Sh. Pawan Kumar, Ld. APP for the State.**

**Sh. Hari Dutt, Ld. Legal Aid Counsel for accused/applicant.**

**Part arguments heard on this regular bail.**

**Pug up for further arguments and appropriate orders on 04.09.2020.**

**(Naveen Kumar Kashyap)  
Link Judge/ASJ-04, Central District  
Tis Hazari Courts, Delhi  
31.08.2020**